

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 450 of 1994

Thursday this the seventh day of April, 1994

Coram

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

P. Savithri Amma,  
Ex-Branch Postmaster,  
Ayirakuzhy PO  
Das Bhavan, Arakulam,  
Chingoli, Kadakkal PO  
Quilon District. .... Applicant

(By Advocate Mr. Thomas Mathew)

Vs.

1. Sub Divisional Inspector of Post Offices, Kottarakkara
2. Senior Superintendent of Post Offices, Quilon Division, Quilon.
3. Director of Postal Services, Headquarters, Office of the Chief Post Master General, Kerala Circle, Trivandrum.
4. Union of India, represented by its Secretary, Ministry of Communications, New Delhi. .... Respondents

(By Advocate Mr. K. Karthikeya Panicker, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

Applicant was found guilty of misconduct and the punishment of dismissal from service was imposed. According to learned counsel for applicant, the

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evidence on record does not warrant a conclusion of guilt, and assuming it warrants, the punishment imposed is shockingly disproportionate. He would submit that the applicant may be permitted to move the authority under Rule 16 of the Extra Departmental Agents Conduct and Service Rules, 1964 and that the authority may be asked to consider the matter sympathetically, after granting leave to withdraw the application. We have no doubt that the authority will consider the matter with due sympathy and pass appropriate orders.

2. Giving freedom to move the authority, we allow the application to be withdrawn without expressing any opinion on the merits. No costs.

Dated the 7th day of April, 1994

  
Venkatakrishnan

P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
Sankaran Nair

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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